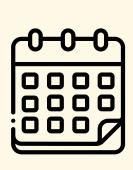




NATIONAL CONFERENCE ON DIRECT TAX LAWS

Organized by

CENTRE FOR BUSINESS LAWS AND TAXATION



27TH APRIL 2025

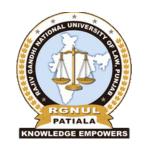
IN HYBRID MODE



RATIV

RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

For more info, reach out to us at cblt@rgnul.ac.in





ABOUT THE UNIVERSITY

The Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, to fulfil the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. Recently the University has earned the coveted status of being one of the top-ranking law teaching institutions in the Country. Over 1000 students acquire state of art legal education in a wellfurnished and fully developed residential campus which boasts of all necessary infrastructural and manpower facilities for the all-around growth of the students. RGNUL is currently emphasizing research, training, and consultancy in various areas of contemporary interest. It is envisaged to be a research-intensive university in the times to come. It has as many as 19 centers focusing on various areas of social-legal inquiries which includes the Centre for Business Law and Taxation (CBLT). RGNUL publishes 05 journals covering a vast range of subjects of topical interest.





ABOUT THE CENTRE

The Centre for Business Laws and Taxation (CBLT) is one of the Rajiv Gandhi National University of Law, Punjab's flagship centre. The Centre aims to further its objective of bridging the gap between the theory and practice of corporate law. It is established to promote comparative research and discussion in the field of corporate law. It focuses on analyzing current policy approaches in various areas of corporate laws such as corporate governance, insolvency law, mergers and acquisitions, taxation, etc. It plans to streamline the process of learning through academic courses, programs, and publications. It also focuses on identifying the gaps existing between industry and academia by effective joint research. The Centre follows a multi-disciplinary approach to recognizing problems in the field of corporate laws and endeavors to engage in dialogue to facilitate changes in it. It is based on the objective of establishing a culture of discussion on corporate laws in the country by educating the next generation of lawyers and law students.





ABOUT THE CONFERENCE

Taxation plays a pivotal role in shaping economic policies, influencing government revenues, and determining individual financial planning strategies. The intricate frameworks of direct tax and international tax extend far beyond mere compliance; they influence economic behaviour, corporate decision-making, and cross-border trade. Direct taxes, such as income tax and corporate tax, directly impact individuals and businesses, affecting their disposable income, profitability, and investment choices. Simultaneously, international tax laws govern the increasingly complex world of global transactions, addressing challenges like double taxation, transfer pricing, and tax treaty applications. The one-day conference envisages providing its participants with a comprehensive understanding of Direct and International Tax Laws and related recent developments in India and around the globe.

The conference aims to boost research-based investigations into contemporary issues relating to direct and international tax laws. Through the conference, the participants will gain practical knowledge and skills regarding pertinent issues in relation to litigation, advisory and compliance associated with direct and international tax. The conference will not only promote professional practices relevant to legal academia and legal practice. The proposed topics of the conference will cover the basics of direct and international tax laws, contemporary issues and the intersection of direct and international tax laws with IPR, big data, corporate restructuring, IBC etc. The one-day conference will comprise of a panel discussion that will involve practitioners and academicians and paper presentations.





SUB-THEMES

- The Evolution of Corporate Tax Structures in the Digital Age
- The Use of AI and Big Data in Tax Enforcement.
- Challenges in Taxing the Gig Economy Workers and Platforms.
- Pillar one of Base Erosion and Profit-Sharing Model Rules
- Evolution and Implementation of Minimum Alternate Tax (MAT).
- The Interplay Between Taxation and Environmental Policies.
- Tax Implications of Cross-Border Mergers & Acquisitions.
- Tax Residency and Permanent Establishment Concepts.
- Transfer Pricing Documentation and Compliance: International Best Practices.
- Tax Risk Management and Internal Control Systems.
- The Digital Services Tax and its Global Implications.
- The New Direct Tax Code: Boon or Bane.
- The Challenges in Interpretation and Implementation of Double Tax Avoidance Agreements: A Judicial Perspective.
- Analysing the Effectiveness of Country-by-Country Reporting (CbCR) Mandate.
- Angel Tax and the Indian Startup Economy.

(The above sub-themes are merely indicative in nature and participants are allowed to explore any topic related to the main theme)



IMPORTANT DATES & REGISTRATION

DETAILS



Important Dates

- Abstract Submission April 15, 2025
- Last Date of Registration April 17, 2025
- Final Paper Submission April 25, 2025
- Conference Date April 27, 2025

Registration Details

- Registration Fee INR 1000/- + GST for Advocates, Academicians and other Practitioners
- Registration Fee INR 750/- + GST for Students and Research Scholars.
- Rs. 500 extra for co-author.

(Payment link will be circulated after acceptance of Abstracts)





PAPER SUBMISSION GUIDELINES

- The research papers should pertain to any of the sub-themes of the conference.
- Participants shall be required to submit an abstract of around 350 words on or before **April 15, 2025**.
- Abstract shall also contain, name of the author/authors, email Id
 of the author/s contact number and designation.
- Acceptance of abstracts shall be communicated separately.
- The payment link shall be shared separately if the abstract is selected.
- The full paper shall not exceed 6000 words. It shall be typed in Times New Roman, Font Size 12 on A4 size paper on any of the sub-themes of the conference with a 1" margin on all edges with 1.5 line spacing using MS Word.
- Abstracts shall be required to be submitted via this Google form https://forms.gle/RVRAZicMmz1WXbjo8
- Citation shall be strictly in accordance with Bluebook (20th Edition).
- University may publish selected papers. Selection of papers for publication shall be the exclusive discretion of the University.

. . . and dr





Centre for Business Laws and Taxation-RGNUL, Punjab

PATRONS

PROF. (DR.) JAI SHANKAR SINGH

Vice-Chancellor, RGNUL

DR. IVNEET WALIA

Registrar Offg., RGNUL

Oganizing Secretary DR. MANOJ KUMAR SHARMA

Coordinator, CBLT

STUDENT CONVENORS

Aman Malhotra, Convenor, CBLT (+91-8130663187) Aditya Srivastava, Co-Convenor, CBLT (+91-7007637781) Aastha Kaul, Co-Convenor, CBLT (+91-8384049080) Vritika Chanjotra, Deputy Convenor (+91-6239548139)

SENIOR MEMBERS

Varsha Tanwar Abha Singhal Tanmay Doneria Akshata Singhvi

IBLD TEAM

Harsh Bansal Akshat Verma

CONTACT DETAILS

CENTRE FOR BUSINESS LAWS AND TAXATION cblt@rgnul.ac.in 01752391600-03

www.cbltrgnul.in